is the truth? Is he a Constitutional authority or is he waging a war against the Members of Parliament, against the Prime Minister, that he is circulating to the Members of Parliament a letter he had sent to the Prime Minister?

SHRI H. R. BHARDWAJ: Sir, this is not true that there is any warlike situation. It is a very peaceful Government. . (Interruptions).

SHRI G. SWAMINATHAN: The Government is very peaceful but the Chief Election Commissioner is not peaceful.

THE PRIME MINISTER (HRI P. V. NARASIMHA RAO): Mr. Chairman, it is bester not to comment on these matters. We have to find solutions to these problems when they arise. This is a question of interpreting the Constitution. The Chief Election Commissioner interprets it in one way, we interpret another way. There must be some methods of coming to so me consensus on this. We are trying this. I would request hon, Members not to take it up at this stage,

*2 8. | The Questioner (Shali Ashok Mitr.) was absent, For answer vide col.infra. |

Offers of Companies other than HAL for the Modernisation Project of Penicillin

*209. SHRI CHIMANBHAI MEHTA: SHRI ANANTRAY DEVSHAN-KER DAVE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government's attention has been drawn to the news-item published in the Indian Express dated 7th July, 1994 under the caption "HAL tie-up plan with Max-GB in rough weather";
- (b) if so, what is Government's reaction thereto;
- (c) whether it is a fact that the modernisation project for Penicillin G is being negotiated with Max-GB exclusively, ignoring open tendering norms;
 - (d) if so, the reasons therefor:
- (e) the details of other bidders for modernisation project whose offers

have not been considered, though technologically and financially more beneficial for HAL; and

(f) the details of all the offers received by HAL and the Ministry for the Modernisation of the plant?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) to (f) A Memorandum of Understanding (MOU) has been entered into between I ustan Antibiotics Limited (HAL) and MAX-GB for technology upgradation in the existing Penicillin plant of HAL through a joint venture collabo-The Joint Venture is ration. to approval of the Government which has not yet been given. The matter relating to the proposed joint between HAL and MAX-GB is now before the Hon'ble High Court of Delhi at New Delhi through Writ Petitions CW 3160/94, 3161/94 and 3181/94. The Show Cause Notices for these Writ Peritions have been received by this Ministry only on the 5th August, 1994. The Union of India to the first respondent in the said three Writ Petitions, the other respondents being HAL, MAX-GB and Managing Director, HAL,

श्री राम सखन सिंह यादद: उत्तर सभा पटल पर रखा गया है लेकिन इसके बाद में आपका ध्यान राज्य सभा स्टल आफ ओसिजर एंड कंडक्ट आफ बिजनेस, पेज-17, पर धारा 47(2) XIX की ग्रोर दिलाना बाहता हं जिसमें कहा गया है-

"It shall not ask for information on a matter which is under adjudication by a court of law having jurisdiction in any part of India."

इसके साथ साथ मैं ापका ध्यान... (ध्यद्धान) श्री चिमनभाई मेहता : 12 बज जायेंगे।

MR. CHAIRMAN Pleased let the Minister speak.

भी राम अखन सिंह यादव: इसके साथ साथ लोक: सभा में जो डिबेट हुम्रा है 1959 में, उस पर जो स्पीकर का रूलिंग हुम्रा है, उसकी म्रोर मैं भ्रापका ध्यान दिलाना चाहता हूं।

"The hon, Members know that before investigation are started, they may not be in a position to give any information—"

"But if the information is followed up by a case launched in court of law, it becomes sub judice. Therefore, it is no good putting this question."

मैं धापका ध्यान इस श्रोर दिलाना चाहता हूं कि जो प्रथन पूछा गया है उसके संबंध में तीन पार्टियों ने दिल्ली हाई कोर्ट में केस दाखिल कर दिया हैं।

MR. CHAIRMAN: Mr. Minister, the Question Hour is over,

SHRI CHIMANBHAI MEHTA: Sir, he has already laid the statement on the Table and then he is talking like this.

MR. CHAIRMAN; I understand it became sub-judice afterwards.

SHRI CHIMANBHAI MEHTA: No, no. It is laid on the Table today. Why is he saying it is sub judice? Just because he wanted to avoid the supplementaries he has done this.

Inspection Bunglows of MES

*261. SHRI RAM NATH KOVIND: Will the PRIME MINISTER be pleased to state:

- (a) what are the aims and functions for which MES (Military Engineering Service) Inspection Bunglows were set up;
 - (b) what are the criteria and conditions

- to be fulfilled in sanctioning of these Bungalows:
- (c) the number of MES Inspection Bungalows in existence and operation in the country alongwith the total number of Suites/ Rooms; i.e. Bed capacity;
- (d) what has been the total expenditure on maintaining and running these Bungalows and what has been the corresponding revenue from occupancy of these inspection Bunlows separately from occupants on duty tour and occupants not on duty during the last three years;
- (e) whether the charges for occupation of Inspection Bunglows have been suitably revised due to increase in cost of maintenance, if so, to what extent;
- (f) how many new MES inspection Bungalows have been added during the last three years and how many old Inspection Bungalows have been closed down; and
- (g) what action is envisaged or is being taken to curtail the operation of MES Inspection Bungalows in the interest of economy?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARIUN): (a) to (g) MES Inspection Bungalows have been provided at various stations for the convenience of the officers and subordinates who have to tour on duty in connection with planning and inspection of works services. There are in all 133 Inspection Bungalows which have altogether 475 suites with 950 beds. These are intended to be a facility to touring officers.

Before taking a decision to establish an Inspection Bungalow in a Station, various factors such as work load, number of officers visiting the station, the distance from the nearest MES Inspection Bungalow, availability or alternative accommodation etc. are taken into account.

The details of estimated expenditure incurred on the maintenance upkeep of incurred Bungalows and the actual revenue earned therefrom during the preceding 3 years is indicated in the statement-f attached (See below)